

Rev Appl. Modification No.51/07

In

O.A. No. 298/07

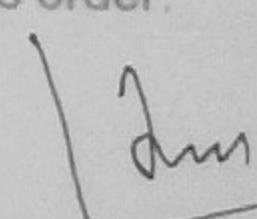
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18.5.2007

Hon'ble Mr. Justice Khem Karan, V.C.

Heard Sri Anil Kumar counsel for the Union of India and Sri P.K. Srivastava counsel for Brahmadev Prasad on the application for modification of the order dated 28.3.2007. The modification sought is that instead of directing respondent NO.1 namely General Manager, North Central Railway, Allahabad, Divisional Railway Manager (P), North Central Railway, Jhansi should be directed to dispose of the representation dated 12.12.2006 (Annexure 1) Sri Anil Kumar says that Divisional Railway Manager (P), North Central Railway, Jhansi is the authority competent to consider the representation dated 12.12.2006 of the applicant. Applicant has already sent the representation to the General Manager, North Central Railway, Allahabad.

I think the modification prayed for can be allowed so the request for modifying the order is allowed. It is provided that instead of General Manager, North Central Railway, Allahabad Divisional Railway Manager (P), North Central Railway, Jhansi shall consider and dispose of the representation dated 12.12.2006 (Annexure 1) of the applicant. The applicant will send the copy of this representation together with copy of previous order as well as this order so ^{That} ⁵ Divisional Railway Manager (P), North Central Railway, Jhansi may consider the same in terms of order issued earlier as modified by this order.


V.C. 18.5.07

Manish/-